

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar)

To

All Principal District & Sessions Judges,
J&K State.

No: 41575-108/GS

Dated: 17.10.2018

Subject: Non furnishing of daily work done statements.

Sir,

Vide this office letter No.40543-78/GS dated 11.10.2018, all the Principal District Judges of the State were directed to obtain daily work done statements of the Courts subordinate to them and to furnish the same before the Registrar Vigilance for placing before the concerned Hon'ble Administrative Judge for evaluation and consideration. Excepting for Principal District & Sessions Judges of Jammu and Srinagar, no other Principal District & Sessions Judge is sending the requisite statements, which is in clear breach of the directions of Hon'ble the Chief Justice.

You are, therefore, once again requested to comply with the directions of Hon'ble the Chief Justice contained in aforementioned letter, failing which, the matter shall be placed before her Lordship.

With regards,

Yours faithfully,

(Sanjay Dhar)
Registrar General

No: 41575-108/GS

Dated: 17.10.2018

Copy of the above forwarded to:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr Justice _____
....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K,
..... for information.
4. CPC e-Courts High Court of J&K for uploading the same on the official website of the High Court.

Registrar General